SHRI ANNAS AHEB SHINDE: Sir, I do not agree w th the statement of the hon. Member. The law of Diminishing Returns does no apply to this. In fact, the world exp<ri>rience indicates that the use of fertil zers in a balanced way is always useful a: id it is bound to improve -agriculture and productivity.

MR. CHAIRMAN: All right. Short Notice Question Mr. Kulkarni.

ia NOON

# SHORT NOTI' IE QUESTIONS AND A VSWERS

# GURU GO WALKAR'S SPEECH AT DELHI

- \*2. SHRI A. J. KULKARNI : Will the Minister of HOME AFFAIRS be pleased to stat\* :
- (a) whether Government's attention has been drawn to the speech preaching communalism d 1 ivered by Guru Golwal-kar at Delhi on 22nd November, 1970 and
- (b) if so, wh it is the reaction of •Government thereto?

THE MINE' TER OF STATE (SHRIMATI NAND NI SATPATHY) : (a) Yes, Sir.

(b) Governn ent unequivocally condemn all pro jaganda projecting the doctrine of *Hi du Rashtra* as it is totally opposed to the concept of Indian nationhood under our Constitution. Our Constitution f uarantees to every citizen freedom to follow his own religion. Fundamental rights and corresponding obligations are secular matters. Government thorough ly deplore any attempt to cast doubts on the loyally and patriotism of any sectior of the population merely on grounds 0 their religion.

## [MR. DEPUT r CHAIRMAN in the Chair.]

SHRI A. G KULKARNI : Sir, my first question s this : As the Minister has stated that tl ey take a serious view of the propaga ion of the idea of *Hindu Rashtra*, etc.. I want to know what are the sentence! or what are the actual paragraphs 01 what was the objectionable thing that was uttered by Guru

Golwalkar in that meeting? Secondly Sir, I have been allowed two questions and so this is part (b) of this question.

MR. DEPUTY CHAIRMAN: Is it the second question or the (bi part of the first, question?

SHRI A. G. KULKARNI : This is the (b) part of the first question. Sir, I want to know whether certain political parties, certain personalities, are always harping on this idea of Hindu Rashtra when the Hindu religion, Sir, for the past so many centuries has not been able to adjust itself with its own minority and that is why people and many persons like Dr. Ambedkar had to come out and embrace Buddhism. So, in view of this, I want to know whether the propagation of the idea of *Hindu* Rashtra creates unnecessary mistrust in the minorities and what is the positive step it is going to take? I want to know whether the Government has prosecuted anybody in this connection. is my first question.

श्री राजनाष्ट्रियण: यह गलत सवाल है। श्रीमन्, आन् ए पौइन्ट आफ आर्डर। मैं आपसे कहना चाहता हूं कि आप इस सवाल को इस समय स्थिगत करें, क्योंकि इस समय यहां हिन्दू धर्म के बारे में कोई अथारिटी नहीं है जो यह बता सके कि हिन्दू कौन है, हिन्दू की परिभाषा क्या है, हिन्दू राष्ट्र क्या है, हिन्दु क क्या है बेमतलब बातों . . .

श्री अर्जुन अरोड़ा : श्री राजनारायण तो स्वयं मौजूद हैं। हम तो आप ही को अथारिटी मानते हैं।

श्री राजनारायण: ठीक है। इस समय सद्बुद्धि उदय हुई है श्री अर्जुन अरोड़ा में। अगर वह हमकी अथारिटी मानते हैं तो हमारी बात सुन। हमें एक लेटस्ट बुक मिली पहने को अभी 4 दिन हुए—श्री करपाती स्वामी ने लिखी है और इसमें उन्होंने आर० एस० एस० और गुरु गोलवलकर के बारे में यह सिद्ध किया है कि ये भारतीय हिन्दुत्व को जानते ही नहीं हैं। उन्होंने लिखा है, यह हिटलर और मुसोलिनी के पद-चिन्हों पर चल रहे हैं। तो क्या होने जा रहा

है ? है कोई मंत्री, है कोई आदमी यहां जो बता सके हिन्दू धर्म क्या है, कब आया...

# श्री उपसमापति : राजनारायण जी, बैठ जाइए।

SHRIMATI NANDINI SATPATHY: Sir, the hon. Member has asked two questions. He wanted to know what are the objectionable things in this speech of Shri Golwalkar. I do not have the whole speech before me here. I do not want to say what are the objectionable things. But I can say certain things which he mentioned in his speech. Those are some of the things which he said; I am not quoting him. He said that those people who had invaded India about 1000 or 1200 years ago were taking advantage of our ignorance and our weaknesses. He said that the word "Bharatiya" was synonymous with the word "Hindu"; India was in fact a Hindu nation; and Indian culture was basically the Hindu culture... These are some of the things which he mentioned in his speech. I do not think these are objectionable... (Interruptions.)

श्री जगदम्बी प्रसाद यादव : आप इससे समझते क्या है ? हर देश का अपना कल्चर होता है।

श्री कल्याण राय: हमारे देश का हिन्दू कल्चर नहीं है। हमारे देश का इन्टिग्रटेड कल्चर है। जो हिन्दू कल्चर कहते हैं, व विश्वासघाती है, देश के विरोधी हैं।

(Interruptions.) MR. DEPUTY CHAIRMAN: Let there be no dialogue and no interruptions please. Let individual Members ask questions.

श्री निरंजन वर्मा: यह सवाल जान-वृझ कर पूछा गया है और उत्तर भी मिली-भगत का है और इस तरह से दोनों मिली-भगत कर रह हैं।

SHRI J P. YADAV : Sir, on a point  $_{\rm of}$  order... (Interruptions)

SHRI A. G. KULKARNI : Sir..

MR. DEPUTY CHIRMAN : Mr Yadav " SHRI LAL K. ADVANI : Sir, on a point of order ...

MR. DEPUTY CHAIRMAN: Mr. Yadav, you have na point of order? All right.

SHRI LAL K. ADVANI: Sir... (Interruptions.) Questions are asked on the basis of facts. Here we do not know what was the subject. Nevertheless a propagation is made against a particular party or an organisation deliberately, and the question is sponsored and prompted ... (Interruptions.)

SOME HON. MEMBERS: This is no point of order... (Interruptions)

SHRI LAL K. ADVANI: My point of order is. .. (Interruptions) I think further questions should be ruled out entirely... (Interruptions.)

SHRI BHUPESH GUPTA: Sir, a point of order has been made... (Interruptions.) I am surprised she did not take exception to the speech... (Interruptions.),

AN HON. MEMBER: What is wrong with the speech ?...(Interruptions.)

SHRI ARJUN ARORA : Sir, may l ask a question?

MR. DEPUTY CHAIRMAN: No. Even Mr. Kulkami's question has not been answered yet. .. (*Interruptions*) Order, order, please.

SHRI PITAMBER DAS: Sir, let us coolly consider the question. The question simply is whether Government's attention has been drawn to the speech preaching communalism delivered by Guru Golwalkar at Delhi on the 22nd November, 1970. I want to make one submission. If the hon. Minister has not got the text of the speech, I have got the tape-record of it and the original speech. That may be reported and, after that we would like to know what are the objectionable portions in it.

(Interruptions)

MR. DEPUTY CHAIRMAN : Order, order please.

SHRI ARJUN ARORA : Sir, on a point of order

SHRI BHUPESH GUPTA: I believe she has read it today in the press... \* (Interruptions.)

MR. DEPUTY CHAIRMAN : Mr. Bhupesh Gupta, please sit down.

SHRI A. G. KULKARNI: I have also got the text of tlie speech if Mr. Pitamber Das

SHRI PITAMBER DAS: I have got the tape-record.

SHRI ARJUr ARORA: Sir, the speech was reported h the Hindustan Times of November 23, 1970.

MR. DEPU1 Y CHAIRMAN: What is the point of order?

SHRI LAL K . ADVANI : That is not a point of order

SHRI ARJU \* ARORA : Sir, it is as much a point >f order as Mr. Advani's.

The Hindustan Times is neither a Communist paper nor 1 Congress paper. It is a Birla paper.

SOME HON MEMBERS: It is Indira Gandhi's paper... (Interruptions).

SHRI ARJU « ARORA : It is a Birla paper which ormally supports . . . (Interruptions).

श्री उपसभापनि : हिन्दुस्तान टाइम्स किसका पेपर है. इसके बारे में आप लोग गडबड कर रहे हैं। जो वह कह रहे हैं शांति से सून लीजिए।

श्री निरंजन वर्मा: मेरी प्रार्थना यह है कि आप इसके पीछे भावना क्या है, वह देखिए।

श्री उपसनापनि : आप अपनी भावना व्यक्त कर देना, हम आपको मौका देंगे।

श्री निरंजन वर्मा : ये तो किसी पार्टी को बदनाम करने के लिए शिगुफा छोड़ रह हैं, इनका और कोई उद्देश्य नहीं है।

श्री नेकीरामः मैं पूछना चाहता हं...

श्री उपसभापति : बैठ जाओ ।

श्री नेकीराम में यह जानना चाहता हूं...

(lilerruptions)

2-65 R.S./70

श्री उपसमापति : बैठ आइए । उन्होंने कह था कि हिन्दूस्तान टाइम्स में यह स्पीच आई थी और हंगामा शरू हो गया।

श्री निरंजन वर्मा: अर्जन अरोड़ा जी को जितना हम जानते हैं, उतना, और कोई नहीं जानता ।

श्री जगदम्बी प्रसाद यादव : जवाव किसे देना है और दे कौन मिनिस्टर रहा है।

श्री निरंजन वर्मा : होम मिनिस्टर से पूछा गया और जवाब नन्दिनी शतपथी दे रही हैं।

SHRI BHUPESH GUPTA: Yesterday, in this House the *Hindustan Times* report became the subject-matter of a one-and-a-half hour discussion without the permission of the Chair because it was meant to attack the Soviet Union. Today the same *Hindustan Times* is. . . (Interruptions).

AN HON. MEMBER: His Master's Voice.... (Interruptions).

MR. DEPUTY CHAIRMAN: May I appeal to the hon. Members not to interrupt? Let them ask the questions and let the hon. Minister reply. If you also want to ask questions I will definitely give you the opportunity. You will get a chance to get clarifications and information from the hon. Minister. But please do not interrupt because the interruptions will not help anybody. On the contrary, if there are continued interruptions, we will be wasting the time of the House only,

SHRI ARJUN ARORA: Let me speak. What is this, the Jan Sangh Members interrupting me all the time?

MR. DEPUTY CHAIRMAN: Order, order. He wants to raise his point of order.

श्री स्वर सिंह मंडारी : आन ए प्वाइंट आफ आर्डर, सर। मेरा यह कहना है...

(Interruptions)

SHRI ARJUN ARORA: I am not vielding.

श्रीमन्, मेरा यह कहना है. (interruptions) It may be an additional information-And should it be the basis of the discussion ? (Interruptions)

SHRI ARJUN ARORA : They talk of Hindu culture. (Interruptions.)

SHRI SUNDAR SINGH BHANDARI: What is under discussion?

SHRI BHUPESH GUPTA: Why do we not proceed, Sir? I should like to know whether Members have a right to ask questions. There are also other Members who want to ask questions.

SHRI ARJUN ARORA: I can state my point of order only if the Jan Sangh Members display some tolerance. {Interruptions.}

SHRI B. V. ABDULLA KOYA: Tolerance is not in their- blood. You need not wait for them. (Interruptions).

MR. DEPUTY CHAIRMAN: Order, order, please.

श्री निरंजन वर्मा: आपसे प्रार्थना करूंगा कि वे जरा जोर से वोल, सुनाई नहीं पड़ रहा

SHRI K. CHANDRASEKHARAN: These interruptions are unnecessary. Let us proceed with the supplementaries.

SHRI ARJUN ARORA: The 'Hindustan Times' report makes it clear.

MR. DEPUTY CHAIRMAN: Please let me know first in brief what is your point of order. Then you may substantiate it, but please do not read anything and take time. Please tell me in brief what is your point of order.

## (Interruptions)

SHRI ARJUN ARORA: This House cannot accept the suggestion of Mr. Pitamber Das to play the tape in the House.

AN HON. MEMBER: Why?

SHRI ARJUN ARORA: If we do so, we will convert this House into a forum of propaganda to preach communal hatred.

MR. DEPUTY CHAIRMAN: That point is clear.

SHRI ARJUN ARORA: Thi? House cannot do it. This is my point of order.

MR. DEPUTY CHAIRMAN: I have already said that you cannot play that record

SHRIMATI YASHODA REDDY: On a point of order, and I want your direction on it. When the hon. Minister Mr. Mirdha, and the hon. Deputy Minister Mr. K. S. Ramaswamy, both belonging ito the Ministry of Home Affairs, are present here, may I know, Sir, what is the significance of my friend, Mrs. Nandini Satpathy, giving the reply?

AN HON. MEMBER: Becasue she is a communist

SHRIMATI NANDINI SATPATHY: This is because of the distribution of work. (Interruptions.)

MR. DEPUTY CHAIRMAN: If you all keep quiet, then only we will be in a position to listen to the reply.

### SHRIMATI NANDINI SATPATHY:

This is an internal distribution of work, and a member of the Council of Ministers, be it he or she, who is asked to look after a particular subject, can always do it. There is nothing wrong in it.

SHRIMATI YASHODA REDDY: How can she reply satisfactorily when she says she has not read that speech? That is one thing. Please tell us about the second part of the answer.

MR. DEPUTY CHAIRMAN: All right, you now reply to that question of Mr. Kulkarni.

SOME HON. MEMBERS: What about the point of order raised by Shrimati Yashoda Reddy?

MR. DEPUTY CHAIRMAN: Didn't you hear the Minister? You should have patience and you should be attentive also. She has said that it is a matter of internal distribution and allocation of work. It is for the Prime Minister to allocate the distribution of business.

(Many hon. Members stood up)

Please listen now; you cannot get up every now and then like this. It is for the Prime Minister to distribute the work and the Prime Minister has allotted this particular subject to the hon. Minister and that is why she is replying.

(Interruptions)

SHRI KRISH\N KANT: Under an order of the Government she has been allotted work connected with national integration. It c ifne in the papers. She is the Minister n charge looking after national integration, and she is quite competent to reply to this.

SHRI BHUPE H GUPTA: I can give you information. We are members of the National Integration Council and ... {Interruptions.)

MR. DEPUTE CHAIRMAN: Order please.

श्री राजनारायण : मैं आप के जरिये अपने मित्रं को बिताना भाहता हं कि अपने यहां बराबर एक कहा त कही जाती है: 'जाकी पिया माने, वहीं के सुहागिन नाम'। तो अगर प्रधान मंत्री जी शतपथी जी को मानती है और समझती है, कि वे अच्छा काम कर रही हैं, तो असली सुहागिन वही हैं। उन्हीं को जबाब देने दीजिए।

MR. DEPUTE CHAIRMAN: All right, Mr. Rajna ain, please sit down now.

SHRI BHUPLSH GUPTA: Sir, your direction was w ong. Let me say .....

MR. DEPUT t CHAIRMAN: Please sit down Mr. Bh pesh Gupta. Let us not raise any point of order.

SHRIMATI YASHODA REDDY: Why, why?

MR. DEPUTY CHAIRMAN: We want to contim e with questions and answers on this short notice question and therefore . (Interruptions).

अगर आप चाहत हा कि आपकी तरफ के लोगों को भी सवाल पूछने का मौका मिले तो आप लोग शान्त रहें। उत्त से ज्यादा सदस्यों को सवाल पूछने क मौका मिल सकेगा और अधिक क्लेरिफिकेशन हो सकेगा। लेकिन अगर इसी तरह से समय बीतता जायगा, तो केवल हाउस का समय हो नष्ट होगा । इस लिए में चाहता हुं कि आए शान्त रहिए और सवाल का जवाब सून जीजिए।

SHRIMATI NANDINI SATPATHY: The original question put by Shri Kulkarni was lost when all these questions were raised. He asked about the concept of Hindu Rashtra and as I have already said in my reply, this concept of Hindu Rashtra is very much against Indian nationhood.

SOME HON. MEMBERS: No, no.

SHRIMATI NANDINI SATPATHY: I am helpless if my hon, friends who talk about Hindu religion and philosophy do not know the origin and the basic theme of Hindu philosophy; I cannot help it.

श्री राजनारायण : प्वाइंट आफ आर्डर । मैं मजबर हो कर इस समय इस व्यवस्था के प्रश्न को प्रस्तृत कर रहा हूं। जरा आप श्रीमन्, उन श्रीमती जी को बैठा दीजिए। अगर केवल श्रीमती शतपथी जी ही कहती तो शायद मैं न उठता, मगर हमारे मित्र अर्जुन अरोड़ा जो भी ऐसी बात कह चुके थे कि जो लोग हिन्द कल्चर की बात करते हैं, वह वह सहिष्ण क्यों नहीं होते। तो इसका मतलब यह है कि अर्जन अरोड़ा के मस्तिष्क में भी हिन्दू कल्चर है।

श्री अर्जुम अरोड़ा : थोड़ी सी जानकारी

श्री राजनारायण: वही अपने उत्तर में श्रीमती शतपथी जी कह रही कि है जो लोग हिन्दू ओरिजिन की बात करते हैं, तो हिन्दू ओरिजिन में सहिष्णता है।

श्री प्रतुल चन्द्र मित्र : नहीं बोलीं।

श्री चन्द्र शेखरः नहीं कहा।

श्री राजनारायण : आप मिनिस्टर को यह समझाइये कि विषय क्या है। मिनिस्टर पहले विषय को जानें और तब उसके बाद बकवास करें। इस समय श्रीमती नन्दिनी शतपथी बकवास कर रही हैं।

श्री उपसभापति : आप वैठिये ।

श्री राजनारायण: मैं आयारिटी हं, मैं डंके की चोट पर कह सकता हं कि हमरा धर्म

मानव-धर्म है, हमारी संस्कृति मानव-संस्कृति है। यह मैं कहता हूं। हमने करपाती जी को चिट्ठी लिखी।

श्री उपसभापति : ठीक है, उसका सवाल नहीं है। आप बैटिये।

**श्री राजनारायण** : वह कुछ जानें और समझें, केवल इन्दिरा जी के मंती-मंडल में रहने के लिये ही इधर उधर की बात न करें। उन्होंने कुछ पढा हो तब तो जाने कि भारतीय संस्कृति क्या है। भारतीय संस्कृति ृएक माननीय संस्कृति है, उसमें हिन्दू भी आते ह, जैन भी आते हैं, सिख भी आते हैं, ईसाई भी आते हैं। वेमतलव का जवाब दिलवा कर आप सदन का समय नष्ट कर रह हैं।

## श्री उपसभापति : आप बैठिये ।

SHRI RAJNARAIN: She does not know even an inch about Hinduism and about Bharatism.

MR. DEPUTY CHAIRMAN: Mr. Rajnarain, please sit down.

श्री निरंजन वर्मा : एक तो यह बड़ा गम्भीर विषय है तो जहां तक कि कोई फैक्ट्स की बात है, बहां तक मंत्री महोदया उत्तर दें तो बहत अच्छा है, लेकिन इसका मतलब हिन्दू धर्म पर कीचड़ उछालना नहीं होना चाहिये। बह फैक्ट्स के ऊपर कोई बात कहें तो हमें कोई आपत्ति नहीं है, लेकिन उसकी आड़ में हिन्दू धर्मके बारेमें...

श्री उपसभापति : क्या कहा उन्होंने हिन्दू धर्म के बारे में। कुछ नहीं कहा हिन्दू धर्म के बारे में ।

श्री निरंजन वर्मा: हिन्दू ओरिजिन के बारे में कहा, उनको माल्म नहीं है।

श्री उपसमापति : आप उनका पूरा जवाव तो सून लीजिये । Order, order please.

श्री राजनारायण : क्या आर्डर आर्डर कहते हैं, उनको बैठाइये।

श्री उपसमापति : आप वैठिये, सवाल का जवाब मिलेगा।

SHRI RAJNARAIN: You ask her to sit down. She does not know even the origin of tbe word 'Hindu'. She does nut under, stand the meaning of the word 'Hindu' and what she is going to reply is nonsense.

SHRI BHUPESH GUPTA: About the origin of the word 'Hindu', let there be a separate discussion. Now, let us proceed with this.

श्री राजनारायण : हिन्दू धर्म की ओरि-जिन के बारे में अ, ब, स भी नहीं जानती हैं, इसलिये आप उनको बैठाइये। पहले उनको सीखने दीजिये और वह सीख कर के यहां आ कर सदन में जवाब दें। बेमतलब की बात करती हैं।

MR. DEPUTY CHAIRMAN: Mr. Rajnarain, order please.

SHRI S. D. MISRA: On a point of order....

MR. DEPUTY CHAIRMAN: Just a minute please.

श्री निरंजन वर्मा : हमारी पार्टी पर की चड़ उछालें तो कोई बात नहीं है, लेकिन हिन्दू धर्म के बारे में कुछ नहीं जानती हैं, तो उसके बारे बारे में नहीं कहना चाहिये।

श्री उपसभापति : आप मझे यह बतलायेंगे कि आनरेबिल मिनिस्टर ने क्या कहा और क्या हिन्दु धर्म के बारे में कुछ बताया। Do you want that all the Members on your side

श्री निरंजन वर्मा : श्रीमन, मैं एक प्रार्थना करता हं। आपसे हमारी प्रार्थना यह है कि हम कभी अपने आपको यह नहीं मानते कि

should get up and create an uproar and not allow the proceedings of the House to continue ? Is that the desire of the House? I have said a number of times, let the hon. Minister reply and you will get your turn. You can present your point of view and you can ask for clarifications. Why do you get up every moment and interrupt the Minister and not allow her to reply? Is that your desire? Otherwise, please allow her to reply and you will get your chance.

हम हिन्दू धर्म के ठेवेदार हैं या हम हिन्दू धर्म के बारे में ज्यादा जानते हैं, जितना हम जानते हैं, समझते हैं, माननीय सदस्य उससे भी ज्यादा समझते होंगे, जानते होंगे, अगर हमारी पार्टी के ऊपर कोई की चड उछाले तो उसके लिये मैदान में, चनाव के मैदान में मौका मिलेगा, लेकिन अगर कुछ हिन्दू धर्म के नाम से हिन्दू धर्म के बारे में बतायें जो कि उन्हें माल्म नहीं है और न जिसके बारे में वह जानते हैं, तो हमें इसके लिये यहां विरोध करना

SHRI S. D. !N ISRA: She is standing.

ही पड़ेगा।

SHRI ARJUN ARORA: You are also standing.

SHRIMATI T ANDINI SATPATHY: I am surprised tl at the hon. Members....

श्री राजनारायण: आप उनको बैठा दीजिये साहव ।

श्री शील मद्र याती: क्यों वठा दें।

MR. DEPUT ' CHAIRMAN: Order, order please.

SHRIMATI Iv<sup>r</sup>ANDINI SATPATHY: I am very mucl surprised to see why the hon. Members re so much reluctant to listen to the ans ver while they talk about the Hindu religion so much. (Interruptions.) Shri Rajnarain t anks that he knows about the Hindu relij ion more than anybody «lse. (Interruption)

MR. DEPUTY CHAIRMAN: Mr. Rajnarain, pleafe sit down.

श्री राजनारायण: देखिए मैं वताता हं कि मैं किसी हिन्दू धर्म को नहीं जानता, आर्य धर्म के बारे में जनता हं, सनातन धर्म के बारे में जानता हूं। मैं मानव धर्म मानता हूं, हर मनप्य बराबर है। मगर, अगर हिन्दत्व के बारे में बात हंगी तो जो इन्दिरा गांधी ने कहा मैं अपने को हिन्दू समझती हं, मैं हिन्दू हं, तो इन्दिरा का भाषण होना चाहिए। प्राइम मिनिस्टर क्यों अहती हैं मैं हिन्दू हं। (Interruptions) में इन्दिरा गांधी कहती है मैं हिन्द हं, तो उनका हिन्दू धर्म क्या है ? (Interruptions)

श्री उपसभापति : आर्डर प्लीज । बैठ

and Answers

श्री राजनारायण: तो में यह नानसेन्स सुनने के लिए तयार नहीं हूं। सदन का समय बेकार बर्बाद हो रहा है।

श्री उपसभापति : आप जानना चाहते हैं तो जाइए। अगर आप इसी तरह से चलना चाहते हैं और सदन की आगे की कार्यवाही नहीं चलने देते ती मैं कह सकता हूं, ये बातें रिकार्ड में नहीं जानी चाहिएं। पुरे दिन आप इस तरह चर्चा चला सकते है। आप लोग मिनिस्टर को रिप्लाई देने नहीं देते । कभी वर्मा जी उठते हैं. कभी राजनारायण उठते हैं, कभी माथ्र उठते हैं। तो अगर ऐसा ही होता रहेगा तो मैं कहंगा, प्रोसीडिंग्ज मत रिकार्ड करो, बोलते रहो, दिन भर बैठे रहेंगे। नहीं तो आईर-ली मैनर में कार्यवाही को चलने दें, जवाब सुन लें और उसको सुनने के बाद अपने-अपने विचार रख सकते हैं।

श्री मान सिंह वर्मा : श्रीमन्, आपसे निवेदन है कि आप कम से कम मंत्री जी से यह तो कहें कि प्रश्नों का उत्तर ठीक से दें।

श्री उपसनापति : वह प्रश्नों का उत्तर दे रहे हैं। आप जरा सून लीजिए और समझ लीजिए।

SHRI SRIMAN PRAFULLA GOSWAMI: Why are they shouting? We do not accept their philosophy. {Interruption.)

SHRIMATI NANDINI SATPATHY " Again I want to say this that this concept o Hindu Rashtra is very much against the Indian nationhood. We have said (his many times in this House. India does not consist of only This Indian culture, Indian Hindus philosophy, Indian heritage, it embraces different religions, different castes, different cultures, and everything. So anybody who preaches in the name of Hindu religion or Hindu Rashtra and tries to divide the country, to disintegrate the country. .. (Interruption.)

दीजिए।

SOME HON. MEMBERS: Who is dividing? Who is dividing?

SHRI CHANDRA SHEKHAR: Mr-Deputy Chairman, I rise on a point o\* order. The question is limited ...

SHRI LAL K. ADVANI: I rise on a point of order..

पहल म खडा हुआ था, बाद में वह खड़े हुए हैं। हमको पहल मौका

श्री ना० क० शेजवलकर: पहले जो खडा हआ पौइन्ट आफ आर्डर पर, पहले उसको बुलाना चाहिए। यह क्या कोई तरीका है जो हो रहा है ?

SHRI CHANDRA SHEKHAR: 1 shall have my say. I addressed the Ghair already. I am not going to be bullied by you.

थी ना० कु० शेजबलकर: लेकिन वह तो पहले खडे हए।

SHRI CHANDRA SHEKHAR: am not going to yield.

MR. DEPUTY CHAIRMAN: I have allowed Mr. Chandra Shekhar to raise a point of order. After that I will allow you.

SHRI LAL K. ADVANI: I accept your decision. Only because the hon. Member there shouts louder the Chair permits him first. is not proper.

SHRI CHANDRA SHEKHAR: Madam Deputy Chairman, Sir. .. I am sorry, JVIr. Deputy Chairman....

SHRI BHUPESH GUPTA: Nothing wrong there. Sir, you aie as good as a lady. That is there, Sir?

श्री पीताम्बर दास : वहशत में हर एक नक्शा उल्टानजर आता है, लैला नजर आती है, मजनुनजर आता है।

एक मानतीय सदस्य : आप गलत कह गये

श्री पीलाम्बर दास: मजन् नजर आती है, लेला नजर आता है।

SHRI BHUPESH GUPTA: Surely, Sir, this does not follow from the Hindu Rashtra concept.

SHRI CHANDRA SHEKHAR: 1 do not know what Mr. Pitamber Das looks like, Laila or Majnu. But I was reminded of the great personality of composite Indian culture, who was the Deputy Chairman of this House, and I was taken up by that memory.

Sir, my point was that the question is a limited one whether Government's attention has been drawn to the reported speech of Mr. Golwalkar and what is the reaction of the Government. We are discussing neither the Hindu religion or any other religion. I agree totally with my friend, Mr. Rajnarain. Sometimes he speaks very intelligent things. Today he has...

SHRI ARJUN ARORA: Very rare.

SHRI CHANDRA SHEKHAR: ... said something in the House. .. [Interruptions] Mr. Deputy Chairman, under the circumstances we should not drag on by making philosophical statements and expositions. The hon. Minister is just replying to the limited question from the point of view of the Government. Any propaganda in the name of religion is against Indian nation-hood. My friends opposite may not agree with me. But the Minister has got all the light to express the opinion of the Government and express the opinion of this side of the House. Why so much of quarrel over (hat? Mr. Varma and Mr. Advani may have any point of view. And if they go on interrupting the Minister, it will not be possible to proceed on this question, and then they will also not be able to make any speech in the House. So, Mr. Deputy Chairman, they should confine themselves to this statement of what the hon. Minister has said. She has only said that the reported statement of Mr. Golwalkar is against Indian nationhood, against the concept cf secular democracy, to which this nation and this. Parliament adhere.

SHRI LAL K. ADVANI: Sir I wish to raise a specific point of order. It is about rule 47 of our Rules of Procedure which pertains to limits of questions and answers. I think the rule covers not only the questions but also answeis given. I says about questions that :

"(xiii) it shall not raise questions of policy too large to be dealt within the limits of an answer to a question,".

I think this appli s equally to the question put and the ar; -wers given. I am prepared to discus, at length the concept of Hindu Rashtr I as accepted by the RSS and demonstrat< to this House that it is a national and .< -cular concept, that there is nothing comriunal about it. [Interruptions] But this )5 not the occasion. My submission is th it when a Minister is answering such a mischievous question and deliberately giv s the answer as he has given it leads to a debate of this kind. And when Mr. Rajnaiain says something, and Mr. Chand a Shekhar says something, it is inevitable that disturbances of this kind arise. It s inevitable. My humble submission is thi I Ihe Home Minister could have pointed < at that Mr. Golwalkar's speech was to his extent communal and objectionable. I could have understood that... (Interruj] •ons) But they cannot say that as far as il <; concept of Hindu Rashtra is concerned, his is the Government's policy. Otherv ise, we will be inviting a debate. This 1 nd of debate is inevitable when you repl/ in terms of policy. Sir, you should no only restrict the supplementaries, but even the answers given should be sue! as to confine themselves only to facts an: not to any general theory. As I have said I am prepared to discuss the theory oi Hindu Rashtra. I want your ruling, Šir.

SHRI HAYATULLAH ANSARI: I want to brii i this fact to the notice of the hon. Minis >:r that Mr. Golwalkar is the author of  $t\v$ or three books...

SHRI LAL K. ADVANI: This is no point of ordi'.

SHRI HAYATULLAH ANSARI : He is the au !ror of two or three books and in these books he has explained his theory about nationhood and about the Indian cultui •

(Interrupti. ns by some hon. Members) आर्डर है या सप्लीमेंटरी ?

पौइन्ट आफ आईर, एन्टरटेन करने का आपको पुरा अधिकार है, लेकिन यह पौइन्ट आफ आर्डर है या ये इनफारमेशन दे रहे हैं?

श्री उपसमापति : एक-दो सेन्टेंस सुन लेने

श्री सन्दर्शसह मंडारी: पौइन्ट आफ आर्डर पर आप इनफारमेशन एलाउ कर रहे हैं।

and Amwers

SHRI HAYATULLAH ANSARI -: I do not yield . .

SHRI LAL K. ADVANI: First let him sit down.

MR. DEPUTY CHAIRMAN: Have you got a point of order? If not, please do not discuss it

SHRI HAYATULLAH ANSARI: I am coming to that point.

MR. DEPUTY CHAIRMAN: Do not come to the point. Tell me briefly what is your point of order.

SHRI HAYATULLAH ANSARI: I am explaining.

MR. DEPUTY CHAIRMAN: Do not explain. What is your point of order?

SHRI HAYATULLAH ANSARI: These people have spoken too much and have taken too much time. Can you not spare minutes for me?

MR. DEPUTY CHAIRMAN: I have given you a chance to rake a point of order. You teU me if you have a point of order.

"SHRI HAYATULLAH ANSARI: He has written many books. In these books he has explained the theory about nationhood and about the culture of India. I want to know what is the reaction of the Government of India about those books because these books

MR. DEPUTY CHAIRMAN: This is not a point of order.

SHRI BHUPESH GUPTA: I have a point of order.

(Shri Babubhai M. Chinai stood up.)

श्री ना० कृ० शेजवलकरः हमारा भी सवाल है॥ You will get a chance after Mr. Babubhai :

MR. DEPUTY CHAIRMAN: Let I Mr. Bhupesh Gupta speak first.

SHRI S. D. MISRA • But why?

SHRI BABUBHAI M. GHINAI : On a point of order the Member who rises in his seat first should be allowed to speak first.

MR. DEPUTY CHAIRMAN: All right. Mr. Babubhai, I will allow you to raise your point of order. (Interruptions) Please sit

SHRI BHUPESH GUPTA: I have no objection if you allow me to speak after Mr. Ghinai ...

MR. DEPUTY CHAIRMAN: I think Mr. Bhupesh Gupta wants to say something about the point of order raised by Mr. Advani. Am I right?

SHRI BHUPESH GUPTA: That is right. But if he wants to speak first I can sit down. But after that I must get a chance. I am not going to surrender my right to say something on this point. May I proceed?

MR. DEPUTY CHAIRMAN: May I know wheher you want to say something on Mr. Advani's point of order or whether you .

SHRI BHUPESH GUPTA: You listen to me first

MR. DEPUTY CHAIRMAN: ... are raising a new point.

SHRI BHUPESH GUPTA: I am raising a point of order. When I utter it you will understand it. I do not know whether it is a new point or an old point. But it has certainly a bearing on the subject; otherwise I say pass on to the next question. I find that some of my friends do not want to allow me to speak. (Interruptions) Sir, my point of order is simple. (Interruptions)

MR. DEPUTY CHAIRMAN: Please sit down.

SHRI BHUPESH GUPTA: Why don't you listen to me?

MR. DEPUTY CHAIRMAN: Mr-Bhupesh Gupta, Mr. Advani wants that a ruling should be given on his point of order first. So, do you want to say something on the point of order raised by hirn?

SHRI BHUPESH GUPTA: Am I to be subjected to cross-examination all the time?

MR. DEPUTY CHAIRMAN: It is not that.

SHRI BHUPESH GUPTA: I am raising a point of order.

(Interruptions) MR. DEPUTY CHAIRMAN: Please sit down-

SHRI BHUPESH GUPTA: Then you should stop the others also. I wanted only to say on this point of order . .

MR. DEPUTY CHAIRMAN: That is what I am asking you, whether you want to say something on that point of order. You can say "Yes" or "No".

SHRI BHUPESH GUPTA: You do not even allow me to finish my sentence. If vou Want to give a ruling on his point of order... .. (Interruption) Let me finish my sentence, for goodness' sake. If you want to give a ruling on his point of order, you must say that; I will sit down. You need not say all these things. You just say "Without hearing anybody else, I will give my ruling".

MR. DEPUTY CHAIRMAN: I have not said that.

SHRI BHUPESH GUPTA: All right, you give your ruling.

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, please.

SHRI BHUPESH GUPTA: See, you are not giving your ruling. (Interruptions) You should not allow the House to be withheld from proceeding on this question which, I consider, js ofvjtalimportance. Therefore, Sir, either you give your ruling or let me raise my point of order.

(Interruptions)

MR. DEPUTY CHAIRMAN: Order, please.

SHRI BHUPESH GUPTA: This is deliberate obstruction in favour of Golwal-kar. We shall not allow this House to become an instrument of Golwalkar's propaganda. (Interruptions) See, you are not giving your ruling.

MR. DEPUTY CHAIRMAN : I am giving my ruling.

(Interruptions)

SHRI BHUPKSH GUPTA: I am not going to listen to anything else. The Only thing I sha 1 hear is the ruling from you. Please get up to give your ruling.

xMR. DEPUT" CHAIRMAN: Please sit down, Mr Bhi pesh Gupta. Mr. Advani, what was your point of order? Will you please clarify it a little bit so that I can properly under tand it?

SHRI LAL C. ADVANI: Sir, my point of order is that under the rules governing the admissibility of questions and the scope (f questions and answers, it is said that n< question should be such as to raise broad i sues concerning matters of policy or as ca mot be answered in the course of a brie] question. My submission is that this sho ild govern the questions as well as the an: wers. And if answers are given in a man ier as to project matters of policy, then there are bound to be supplementaries that may not be confined io facts. In this case, the question pertains to a speech m; de in Delhi by Guruji; and the questio i is whether that speech was made and, i¹ so, what is the reaction of the Governmer I. The answer could have been "Th I speech is objectionable in this respect, and, therefore, we are proceeding against it". Instead of that, the answer giv < n is, "We do not know what the speech was, but so far as Government policy is oncerned, it is such and such." [Interrupti us]

SHRI BHUP, SH GUPTA: Is this a point of order?

SHRI K. S. CHAVDA: Yes, it is. It is for the Ch iir to give a ruling.

Interruptions)

SHRI BABU tHAI M. GHAINAI: Mr. Deputy C lairman, I want to say something on t >is point of order.

SHRI BHUPESH GUPTA : Sir, if you allow anybody, I shall have precedence. am lot going to sit down.

MR. DEPUTY CHAIRMAN: Mr. Bhupesh Gupta, if you want to say something about th' point of order of Mr. Advani, I wil! give you precedence. Do you want ti say anything on that?

SHRI BHUPESH GUPTA: Yes, I want to say something about that. The honourabl' Member has put his point of order i i a very calm and quiet manner and ev< n smilingly. Now, what

is the question? The question is whether the attention of the Government has been drawn to. This is something on which we want to know. The Government has said that its attention has been drawn to, and the Government has also read out certain things from the newspaper . . .

(Interruptions) SOME HON.

MEMBERS : No, no.

SHRI BHUPESH GUPTA: You are not the Government. You may never come into the Government. The Government has said that its attention has been drawn. My friends can ask supplementaries as to how the Government's attention has been drawn to. Therefore, this is disposed of. Now, the Government's attention has been drawn and you may supplementaries. And the next question is: If so, what is the reaction of the Government? That is the crucial question. We would like to ask the Government this question: Since your attention has been drawn to in whatever manner it may be, what is your reaction to it? My friend may address a series of questions. I know, my dear friend, you will address a series of questions. Therefore, I may like to ask the Government: Why have you not prosecuted Golwalkar? I will demand for his prosecution. (Interruption) It is a different thing. You may a?k for another thing. (Interruption) Therefore, Mr. Advani is wrong. No party is involved here. Where is the question of fact? The first question is whether the Government's attention has been drawn to it. Then, another question is : What is the reaction of the Government? How does any question of policy come in here? It is the reaction of the Government that we want. And then, after hearing, if you think that high policy is involved in it, you can discuss it later. I am not going into the high policy. My question will be, as I said before, what the policy of the Government is with regard to the prosecution of Golwalkar.

SHRI BABUBHAI M. CHINAI: Sir, the point of order which Mr. Advani has raised is very muc h in order according to me because if you look at the question, it reads: "Whether Government's attention has been drawn to the speech preaching communism delivered by Guru Golwalkar at Delhi on the 22nd November, 1970;" To that the honourable Minister has said in two parts: (1) she has not got (he speech with her. She has not got even an extract of it. In spite of that, she has gone ahead explaining to the House

what Indian culture is and what Indian philosophy is, etc. etc. My own humble submission is that since the Government has not got the material before it to answer the ruestjon that has been put, the reply oi tae Government should ordinarily have been that they have not got the speech or he extract and, therefore, they cannot reply. Not only that. The question has been put to the Home Ministry. But the honourable Minister who has given the answer is not in the Home Ministry, ui course I can accept if they put forward the plea that the Prime Minister has made some arrangements and that is why she is replying. But the reply should have Deen that she has not got the text of the speech or the extract of the speech and that the Government will look into the .natter and then reply. What is the idea in saying sometmg Wnich she has not gOt before her?

Short Notice Questions

SHRI CHANDRA SHEKHAR: Ma-dam Deputy Chairman,... (Interruptions)

SHRI BHUPESH GUPTA: I do not know why toda/ everybody is taking you, Mr. Deputy CLairman, in terms of a woman.

श्री राजनारायण : चन्द्रशेखर जी, तुम आज में डममय हो गये हो। शतपथी का असर श्री चन्द्र-शेखर पर आ गया है।

SHRI CH\NDRA SHEKHAR: I am sorry, Mr. Deputy Chairman, I have heard the reply that though she has not got the text of the speech, her attention has been drawn to the reported speech in the press and that ...

श्री जगदम्बी प्रसाद यादव : यह तो आप सजेस्ट कर रहे हैं। जो उन्होंने नहीं कहा, वह आप कहरहे हैं।

SHRI CHANDRA SHEKHAR: I maV be wrong or I may be right, but this wa<sup>s</sup> my understanding of the reply. . .

र्श्व. राजनारायण : इस सेंस में चन्द्रशेखर जी राइट हैं कि चन्द्रशेखर जी यह कहना चाहते ह कि प्रधान मंत्री साहिबा को इतनी बृद्धि होनी चाहिए कि वे समझ लें कि चन्द्रशेखर के अंदर भी बेटर क्वालिटीज हैं, गवर्नमेंट फंक्संस पर-फार्म करने के लिए और इस लिए वे शतपथी जी को इटायें और उनकी जगह चन्द्रशेखर जीको रखें।

## SHRI CHANDRA SHEKHAR: He

does not know the qualities of being a Minister. Madam Satpathy has more qualities than you. He should not have any reason to say this.

and Answers

Mr. Deputy Chairman, the Ministers are more capable than myself. I only wanted to say that my impression was that the Minister was saying that though she had not got the full text of the report or the authorised version of the report, the reaction of the Government to what has been reported in the Press . . .

SHRI ARJUN ARORA: That is bad enough.

SHRI CHANDRA SHEKHAR: ... is what Mr. Satpathy—Mrs. Satpathy haa said.... {Interruptions).

SHRI BHUPESH GUPTA: How shall we proceed when there is such profused confusion of sex?

MR. DEPUTY CHAIRMAN: Because of so much of noise, probably Shri Chandra Shekhar is confused. Shri Advani raised a point of order and different points of view have been expressed. As pointed out by Shri Chandra Shekhar and Shri Bhupesh Gupta, I feel that the attention of the Government has been drawn to the Press reports. . .

## SHRI K. CHANDRASEKHARAN: May I just intervene?

MR. DEPUTY CHAIRMAN: Please sit down. They do not have any actual or taperecorded version of the speech. Even then, their attention was drawn to the Press reports. Therefore, the hon. Minister is giving the reaction of the Government to the points raised in the /speech. It does not relate so much to large policy matters. The reaction of the Government has been asked for in the question and the hon. Minister is just trying to give the reaction to the points raised in the speech of Guru Golwalkar. Therefore, let us proceed with the question. But one thing I would like to ask. It is three minutes to one o'clock now. Should we take up the formal business now and continue with these two questions after the lunch hour ... (Interruptions,-

SHRI A. «. KULKARNI: What about my question?

MR. DEPUTY CHAIRMAN: She-will reply to the question put by Shri

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Kulkarni. Oth^r questions will be asked after lunch........ {Interruptions}. Shri Kul karni has alrea> ly asked the question and the Minister wt s just replying.

Wn ten Answers

SHRI LAL K. ADVANI: She has already

MR. DEPUfY CHAIRMAN: She has not replied Let her give a reply to that question. Other questions can be asked after 11 uch.

SHRI DAHV'ABHAI V. PATEL: Let us have it at 2 o'clock.

SHRI S. D. MISRA: We have already heard Shrima i Satpathy.

SHRI BHLPESH GUPTA\*: She has said somethii g. After lunch we can put supplementaries. There should not be any points of procedure. There will be supplemen aries and she should give the replies at 2.30.

### Not concluded.]

[Short Noti e Question No. 3 For answer vide *col*,. 73-74 infra.]

### WRITTEN At SWERS TO QUESTIONS

RECOMMENDAT »«S OF N.L.C. REGARDING INDUSTRIAL RELATIONS COMMISSIONS

♦783. SHRI. vRJUN ARORA:

SHRI RAJENDRA PRATAP SINHA:

SHRI KRISHAN KANT : DR. S.vLIG RAM:

Will the Minister of LABOUR AND REHABILIT/ TION be pleased to state:

- (a) whether Government have accepted the recomme idations of the National Labour Comn ission relating to the setting up of relations commissions industrj il adjudication >f industrial disputes; and
- (b) if so, tl 9 steps taken in pursuance thereof?

THE MIN: STER OF LABOUR AND REHABILITATION (SHRI D. SANJI-VAYYA): (a) and (b) These recommendations of th . National Commission on Labour were liscussed at the 29th Session of the Standi ig Labour Committee held in July, 1971 when it was agreed that Industrial R( tations Commissions should

be set up with the function, among others, of adjudication of industrial disputes. Action in the light of this conclusion is being

#### **DEMAND OF FOODGRAINS FROM THE STATES**

- \*784. SHRI R. P. KHAITAN: Will the Minister of FOOD AND AGRICUL-TURE be pleased to state:
- (a) what was the total demand of food grains in the country (State-wise) during the last three years;
- (b) the production of foodgrains in the country (State-wise) during the last three years;
- '(c) the imports made during the last three vears:
- (d) the estimated production in the country during the year 1970-71; and
- (e) by what time it is likely to get selfsufficiency in foodgrains in the country?

THE MINISTER OF STATE IN THE COOPERATION (SHRI ASSISTED MINISTRY OF FOOD, AGRICULTURE, (SHRI ANNA-SAHEB SHINDE): (a) The demand for foodgrains, like that for any other commodity, is elastic and depends on a number of factors like population, levels of incomes and food habits of the people, extent of urbanization, and availability and prices of other substitute foods. In a developing country like. India these factors are constantly changing and it is difficult to assess precisely the demand for foodgrains in the country for any particular period of time. In a year of good production the consumption of foodgrains generally increases while in a year of bad production people are able to manage with much less foodgrains.

- (b) and (c) A statement containing the required information is placed on the Table of the Sabha. (See below.)
- (d) It is too early to give any quantitative estimate of production of foodgrain<sup>8</sup> in the country during the agricultural year 1970-71 as even the preparatory tillage and sowings of rabi crops are not yet over.
- (e) With the rate of growth of 5 per cent per annum in foodgrains production envisaged in the Fourth Five Year Plan the country may attain self-sufficiency in foodgrains during the Fourth PI?n period